While Pitbik Sector Banks ensure that tra profits on operations, they are primarily reqired subserve the interests of national ing policies which aim at increased tend- ing to priority sectors Scheduled Castes/her Weaker Sec-of the society at concession, are also to assist the sick units at concession, rates of interest Besides, advatees for food procurement through GovernmentGovernment profitation

Public Sector Banks are also required to open a large number of branch back ward areas which take a longer period of gestation to break-even. The obligations of foreign banks operating in India in such arc limited.

Working group on system of inspection of franks

997. SHRI M. KALYANASI Will the Minister of FIN be pleased to state:

- (a) whether it is a fact that a working group to review the existing system of inspection of banks had submitted point in 1983; and
- (b) if so, what are the recommen cf the group and what action ha thereon?

THE MINISTER OF STATE IN THE MINISIRY OF FINANCE (SHRI JANARDHAN POOJARI I: (a) A ing Group was appointed by Reserve Bank of India in December. 1981 to review the existing system of inspections of commercial banks. Regional Rural Banks and urban co-operative banks. This Group sub. mitted its report to Reserve Bank of India in October, 1983.

(b) The Working Group has recommended changes in the periodicity of inspections carried out by Reserve Bank of India, which inspections should *inter-alia* aim at effecting improvements in the operations of the banks in regard to quality of ad-

adequacy, quality; und intern;; lion. the Group ha it ions in the procedure for selectio: of branches taken up for ins-he recommendations were re con sidered by Reserve Bank of India and implementing instructions for acrecommendations have been issued by them to their regional

Visaklianarnam Steel Plant

998.SHRI M. KALYANASUNDARAM:

SHRI SATYA PRAKASH MALAVIYA:

; VIRENDRA VERMA;

Wiii ihe Minister of STEEL. MINES AND COAL be pleased to state

- (a) whether it is a fact that the Visakha.
 patnam Steel Plant which was orij
 suppoi osl Rs. 2590 crores is now it Rs. 8000
 crores at 1984 prices;
- (b) if so, what are the reasons theie-for;

X! what is the progress made in its construction and when it is expected to be comp

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K.

mated cost for the Visakhapatnam Steel Project was Rs. 2256 crores (first quarter 1979 prices). The cost estimated'er the project were revised and based on mourth quarter 1981 prices, the revised estimate was 3897.28 crores; this approved by Government in 1982. The mail; reasons for the increase in the estimated costs were increase in prices as we'd as adoption of latest technologies anj changes in the scope of work

The revised estimate of capital costs for the project taking into account the price escalation since the fourth quarter of 1981 has not yet been finalised.

(c) The status of construction of the project as on 1-3-1985 is as under:-

Item tive Cummuls Fchtclule

1

2 Stel. Fabrication (Tonnes)

161107

3 Sirt .Elaction

61327

4 '

27096

5

6

The first stage of the project entire project by 1991-82.

Bihar Government's decision to run coal mines with privat? collaboration

999. SHRI H. L. KAPUR;

SHRI M. KALYANASUNDA-RAM:

Will the Minister of STEEL, MINES AND COAL be pleased to state

- (a) whether the Bihar Governm decided to operate coal mines in collaboration with private entrepreneurs by forming joint sector companies;
 - (b) whether it is t fact that the tion with the parties concerned was completed by the State Governmens
- (c) whether the Coal ind:. was consulted in this mallet:
- (d) whether it is also a fact that the parties selected are not financially and technically sound and there are cases against t! em filed by the office of the Director General of Miles Safety for illegal mining and violating safety rules and that there are certificate cases pending in court for non-payment of cess and royalty and theft of coal and
- (e) if so, that action the Central Government are taking in the matter?

conmissioning 1987-88 and the

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) (e) The Government of Bihar had led their intention to run some of coal mines situated in isolated pockets with two mines (Khas Jageshwar and Jageshwar) in respect of which the

Court had earlier given cJarifi- they could be worked in lance with the rules and regulations. le Government had also informed mines were proposed to be worked by their Bihar State Mineral Deve-it Corporation, as a holding com-stibsidiary, with Bihar Minerals Development Corporation 51 per cent of the share capital and private emtreprise the balance 49 per cent.

The State Government of Bihar has nformed that no prospecting licence or mining lease for coal mining can be granted except with the previous approval of the Central Government under Section 5(2) of the Mines and Minerals (Regulation & Development) Act, 1957. They have also been told to advise the Bihar

Minerals' Development Corporation not to start coal mining operations without complying with the provisions of the lay